to appoint a Taxation Enquiry Commission; if so, when it will be appointed?]

वित्त मंत्री (श्री टी० टी० कृष्णमाचारी): सरकार के सामने भगी ऐसा कोई प्रस्ताव नहीं है।

†[THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): There is no such proposal before Government at present.]

श्रीवन बीमा निगम द्वारा मकानों का सनाया जाना

३८६. भी भगवत नारायण भागंव : क्या बित्त मंत्रों यह बताने की कृपा करेंगे कि क्या यह सच है कि जीवन बीमा निगम ने दिल्ली में लोगों के लिए मकान बनाने का निश्चय किया है, यदि हां, तो मकान किस श्रेणी के लोगों को किन शर्तों पर दिये जायेंगे ?

†[CONSTRUCTION OF HOUSES BY L.I.C.

388. Shri B. N. BHARGAVA: Will the Minister of Finance be pleased to state whether it is a fact that the Life Insurance Corporation has decided to construct houses for people in Delhi; if so, to what class of people and on what conditions the houses will be given?]

वित्त मंत्री (श्री टी॰ टी॰ कृष्णमाचारी): स्थानीय प्रशासन या ग्रन्य प्राधि-करणों (ग्रथारिटीज) ग्रथवा बीमादारों (पालिसी-होल्डरों) को ऋण देने की सुविधा के ग्रलावा, इस समय, रिहाइशी मकान बनाने की किसी योजना पर विचार नहीं किया आ रहा है। †[The MINISTER of FINANCE (Shri T. T. Krishnamachari): Apart from the facilities for the grant of loans to the local administration or to other authorities or to policyholders, no scheme for the construction of residential houses is now actively under consideration.]

REGULARISATION OF UN-AUTHORISED STRUCTURES

389. SHRI DHANANJOY MOHANTY: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that Government constituted a Committee under Shri Anil K. Chanda to examine which of the un-authorised structures could be regularized in accordance with assurances given in Government Resolution No. 26/15/60-Acc. dated 11th July, 1960; and
- (b) if so, what are the particulars of the cases which were recommended by this Committee for regularization?

THE MINISTER OF WORKS, HOUS-ING AND REHABILITATION (SHRI MEHR CHAND KHANNA); (a) and (b) A Committee under the Chairmanship of Shri Anil K. Chanda was set up under the Resolution dated the 11th July, 1960, to consider the question of regularisation of un-authorised structures put up by displaced persons on Government land prior to the 15th August 1950. The Committee inspected various sites and in most cases its recommendation was that the existing un-authorised structures should be demolished, and that provision should be made elsewhere for unauthorised occupants.